

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8985/2013

(Arising out of impugned final judgment and order dated 17/08/2011 in WB No. 32456/1994 passed by the High Court of Judicature at Allahabad)

ALIGARH MUSLIM UNIV.

Petitioner(s)

VERSUS

HAR PRASAD (DEAD) & ORS.

Respondent(s)

(With appln. (s) for exemption from filing O.T. and permission to file additional documents)

I.A.Nos.4-9 (Applns. For substitution, c/delay in filing substitution appln. and setting aside abatement)

WITH

SLP(C) No. 8937/2013

(With appln. for c/delay in filing SLP and exemption from filing O.T. and Office Report)

SLP(C) No. 8986/2013

(With appln. for c/delay in filing SLP and Office Report)

I.A.Nos.2-7 (Applns. For substitution, c/delay in filing substitution appln. and setting aside abatement)

Date : 07/04/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)     Mr. Imtiaz Ahmed, Adv.  
                             Ms. Naghma Imtiaz, Adv.  
                             Mr. Ahmed Zargham, Adv.  
                             Mr. Avtar Singh Chouhan, Adv.  
                             For M/s. Equity Lex Associates, Adv.

For Respondent(s)     Mr. Praveen Jain, Adv.  
                             Mr. Siddharth Jain, Adv.

                             Mr. Vinay Garg, Adv.  
                             Mr. Tanmay Agarwal, Adv.  
                             Mr. Upendra Mishra, Adv.

                             Mr. Ardhendumauli Kumar Prasad, Adv.

Mr. Rajinder Mathur,Adv.  
Mr. Tarun Mathur,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned in filing applications for  
substitution.

Abatement is set aside.

Applications for substitution to bring on record the  
legal heirs of deceased respondent Nos. 1, 2 and 4 are  
allowed.

Mr. Praveen Jain, learned counsel appearing on  
behalf of legal heirs of the deceased respondent Nos.1,2  
and 4 prays for and is granted a week's time to file  
vakalatnama. No counter affidavit is required.

Amended cause title be filed within two weeks.

List these matters after two weeks.

(Anita Malhotra)  
Court Master

(Chander Bala)  
Court Master